

F. No. Stds/Nutra(DCGI)/FSSAI/2017 (Pt 1)
Food Safety and Standards Authority of India
(A Statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 24th August, 2018

Subject: Implementation of Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, Functional Food and Novel Food) Regulations, 2016.

This is with reference to the direction issued under Section 16 (5) of Food Safety and Standards Act, 2006 dated 29.06.2018 on the above cited subject, wherein paragraph (ii)(g) states as under:

"Food Business Operators are directed to discontinue the use of ingredients listed under Appendix -I of this direction in the products covered under Nutraceutical Regulations with immediate effect due to lack of adequate data and no further manufacturing of products using these ingredients is allowed until these ingredients are assessed and approved by the Authority."

2. Since these ingredients are presently under consideration of FSSAI, it is further clarified that the products manufactured till 29.06.2018 containing ingredients mentioned at Appendix-I of the above mentioned direction are allowed to be available in the market till a final view is taken by the Scientific Panel. It is further reiterated that restriction on the new production of such products after 29.06.2018 continues to remain in force.

3. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16 (5) of Food Safety and Standards Act, 2006.

Encl: as above

(Sunil Bakshi)
Advisor (Regulations)
FSSAI, New Delhi.

To

1. All Commissioners of Food Safety of All States/UTs.
2. All Authorised Officers, FSSAI.
3. All Central Designated officers, FSSAI.